

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 10204/2021

(Arising out of impugned final judgment and order dated 29-05-2020 in CRLA No. 346/2001 passed by the High Court Of Judicature At Allahabad)

REKHA SINGH

Petitioner(s)

VERSUS

THE STATE OF UP & ORS.

Respondent(s)

(IA No.79710/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79709/2021-EXEMPTION FROM FILING O.T. and IA No.79713/2021-PERMISSION TO FILE PETITION (SLP))

Date : 23-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Ajay Kumar Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for two weeks, the matter is adjourned for two weeks.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER